

Read	1.	Hon'ble High Court, Bombay Letter No.Insp-I/33/2021 dt.16.04.2021 alongwith Circular dt.16.04.2021
	2.	Hon'ble High Court, Bombay Letter No.Insp-I/30/2021 dt.05.04.2021 alongwith Circular dt.05.04.2021
	3.	District Court, Solapur Office Order No.Adm/B-23/2952/2021 dt.06.04.2021

O.No. Adm/B-23/ 3064 /2021

It is informed to this office, vide letter under reference No.1 that, the Hon'ble Administrative Judges' Committee of Hon'ble High Court, Bombay, has been pleased to approve the Circular dated 16.04.2021 (enclosed with the letter under reference No.1), in supersession of earlier Circular dated 05.04.2021, thereby restricting the functioning of the subordinate Courts in the States of Maharashtra, Goa and UT of D&NH and D&D, w.e.f. 19.04.2021, till further order.

In view of the aforesaid letter under reference No.1 alongwith Circular, the undersigned is pleased to pass the following order, w.e.f. 19.04.2021.

ORDER

- All Courts shall continue to function in ONE shift and to take up remand, bail and urgent criminal and civil matters w.e.f. 19.04.2021 with Judicial working hours of 2 ½ hours.

The Principal Judges / Head of the Establishments at Solapur Headquarters and at Taluka places may take the decision to entrust the aforesaid work to requisite strength of Judicial Officers with 50% strength of staff, by rotation.

- The working hours of all Courts in Judicial District, Solapur will be as follows w.e.f. 19.04.2021.

1.	Office Working Hours	09:30 a.m. to 12:30 p.m.
2.	Judicial Working Hours	10:00 a.m. to 12:30 p.m.

3. All the Judicial Officers shall remain stationed at their respective places of posting and shall not leave headquarters / station without permission of the undersigned.
4. The Judicial Officers may pronounce Judgement/s or pass order/s in the matters, wherein the arguments of both the parties are concluded.
5. All Courts shall remain closed on every Saturday but may take up only remand and urgent matters, as being taken up on holidays.
6. The Judicial Officers may not pass any adverse order owing to the absence of the advocates, parties, witnesses or accused persons.
7. The Principal Judges / Head of Establishment shall ensure that, the canteens and Bar rooms within the Court premises remain closed.
8. All the safety / precautionary measures set forth by the Central and State Government shall be adhered scrupulously.


This order shall remain in force until further order.

For any clarification or query, please contact to the Registrar, District Court, Solapur. This office order should be published on official website of District Court, Solapur.

All the Judicial Officers and all staff members working in Judicial District, Solapur should take note of this order and act accordingly.

Compliance made in pursuance of the above order be submitted to the undersigned.

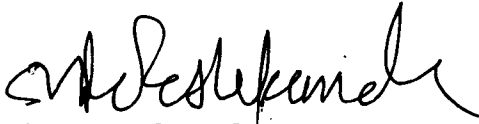
District Court, Solapur
Date : 17/04/2021


(M.R.Deshpande)
Principal District Judge, Solapur

Copy forwarded with respect to :

The Hon'ble Registrar General,
High Court of Judicature at Bombay,
Bombay- 400 032.

District Court, Solapur
Date : 17/04/2021

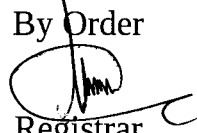

(M.R.Deshpande)
Principal District Judge, Solapur

Copy forwarded for information and necessary action to :

1. All the Hon'ble Judicial Officers working in Judicial District, Solapur (by e-mail)
2. All Taluka Courts in Judicial District, Solapur (by e-mail)
3. The Civil Judge S.D./ Chief Judicial Magistrate/ Secretary D.L.S.A., District Court, Solapur (by e-mail)
4. J.M.F.C., Court No.2 / Court No.3 / Prohibition Court/ Municipal Court, Solapur

(All the Principal Judicial Officers at Solapur Headquarter and Taluka Headquarter are hereby requested to make arrangement for publication of this Order on Notice Board of their Office and to hand over a copy of the same to the President of Advocate Bar Associations at Taluka places respectively. Further they are requested to bring this Order to the notice of all their colleague Judicial Officers and staff members working at their establishments respectively.)

5. The Hon'ble Chairperson, District Level Committee in respect of Covid-19 at District Court, Solapur
6. The Hon'ble President of Advocates Bar Association, Solapur.
7. The Hon'ble District Government Pleader, Solapur (by e-mail)
8. The Hon'ble Assistant Director of APP Office District Solapur. (by e-mail)
9. The Hon'ble Commissioner of Police, Solapur (by e-mail)
10. The Hon'ble Superintendent of Police, (Rural) Solapur. (by e-mail)
11. The Superintendent of Solapur District Prison, Solapur. (by e-mail)
12. The Asstt. Sudpt. Esstt. Section, District Court, Solapur (with directions to make necessary arrangement of staff members at District Court, Solapur)
13. The Assistant Superintendent (C & F) District Court Solapur (with directions to publish this order on notice board of this office and bring the same to the notice of all staff members presently working in District Court, Solapur)
14. The D.S.A., District Court, Solapur (with directions to publish the aforesaid order on official website of this office.)

By Order

Registrar 17-04-2021
District Court, Solapur